

DIVISION BENCH  
COURT - I

**P-108**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/289(KB)2022  
IA(I.B.C)/166(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	AYUSH DHANANIA VS JINDAL (INDIA) LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearances (via video conferencing/physically)**

Mr. Rachit Lakhmani, Adv. : For Operational Creditor  
Mr. Vishwarup Acharyya, Adv.

Mr. Ratnanko Banerji, Sr. Adv. : For Corporate Debtor  
Mr. D.N. Sharma, Adv.  
Mr. Arindam Guha, Adv.  
Mr. Anubhav Sinha, Adv.  
Mr. Arpit Dey, Adv.

**ORDER**

1. Ld. Sr. Counsel/Counsel for the parties present.
2. **IA(I.B.C)/166(KB)2024**
  - i. Ld. Counsel seeks to withdraw this IA.
  - ii. This IA is dismissed as withdrawn.
  - iii. Ld. Counsel seeks to bring on record some documents. Let the same be done.
3. Post CP on **2/7/2024**. It is made clear; no further adjournment will be granted.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)